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MA-3853-2023

## IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

## BEFORE LOK ADALAT HON'BLE SHRI JUSTICE GAJENDRA SINGH

&

MISS SEEMA MALVIYA ON THE 10<sup>th</sup> OF MAY, 2025

MISC. APPEAL No. 3853 of 2023

## PINTU Versus VINOD AND OTHERS

Appearance:

Shri Manish Kumar Vijaywargiya, learned counsel for the appellant.

Shri Monesh Jindal, learned counsel for the respondent no.3.

## **ORDER**

Per : Justice Gajendra Singh

This appeal by the claimant has been filed for enhancement of compensation and has been placed before this Lok Adalat under Section 20 of the Legal Services Authorities Act, 1987.

2. Parties agreed to settle the dispute by enhancing the amount of compensation awarded by the Claims Tribunal by a further sum of Rs.1,90,000/- (Rupees One Lac Ninety Thousand only). The enhanced amount shall be paid by the Insurance Company to the claimant/s within a period of three months from the date of order. In case the enhanced amount is not paid within a period of three months, claimant/s shall be entitled to get interest @ 7.5% (Seven and Half Percent Only) on the enhanced amount from today. Rest of the award passed by the Claims Tribunal is kept intact.



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- 3. *Ad valorem* Court-fee paid by the appellant/(s) be refunded to the appellant(s).
  - 4. The appeal stands **disposed of** with the aforesaid.

(GAJENDRA SINGH) MEMBER (SEEMA MALVIYA) MEMBER

VS